

“With reference to the above I wish to inform you that I have received above notice and all the cases is fixed for hearing on 27th of August. In this connection I write to you as under: I have opted all the above appeals under DVSS. Now you are requested to kindly take the above information on record. I will be submitting Form V once issued from the Income tax authorities for your kind consideration.

You are therefore requested kindly take a note of the above facts on your record.”

3. On perusal of the above letter and having no objection from the side of ld. DR, we allow the request of assessee to withdraw all the appeals.

4. In the result, all the appeals are dismissed as ‘withdrawn’.

Order pronounced in the Open Court on 14th September, 2021.

Sd/-
(S.S.VISWANETHRA RAVI)
JUDICIAL MEMBER

Sd/-
(R.S.SYAL)
VICE PRESIDENT

पुणे Pune; दिनांक Dated : 14th September, 2021
GCVSR

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order is forwarded to:

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. The CIT(A)-12, Pune
4. The Pr.CIT Central, Nagpur
5. DR, ITAT ‘A’ Bench, Pune
6. गार्ड फाईल / Guard file

आदेशानुसार/ BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलिय अधिकरण ,पुणे / ITAT, Pune

		Date	
1.	Draft dictated on	14-09-2021	Sr.PS
2.	Draft placed before author	14-09-2021	Sr.PS
3.	Draft proposed & placed before the second member		JM
4.	Draft discussed/approved by Second Member.		JM
5.	Approved Draft comes to the Sr.PS/PS		Sr.PS
6.	Kept for pronouncement on		Sr.PS
7.	Date of uploading order		Sr.PS
8.	File sent to the Bench Clerk		Sr.PS
9.	Date on which file goes to the Head Clerk		
10.	Date on which file goes to the A.R.		
11.	Date of dispatch of Order.		